जिलाधीश का कार्यालय OFFICE OF THE DISTRICT MAGISTRATE दक्षिण अंडमान जिला SOUTH ANDAMAN DISTRICT

Port Blair dated the OPApril 2021

th

ORDER NO. 468

WHEREAS, in view of the recent surge in the positive cases of COVID-19 in the Islands and to contain the further spread of the virus in the South Andaman District, I, Suneel Anchipaka, IAS, District Magistrate, South Andaman, in exercise of the powers vested in me U/s 144 of Cr.P.C., hereby order the following: -

Restrictions

1. The movement of individuals shall remain strictly prohibited between 10.00 PM to 5.00 AM.

Exemptions

- Officers/officials of involved in essential and emergency services such as Health and Family Welfare and all related medical establishments. Police, Home Guards, Civil Defence, Fire and emergency services, District Administration, Pay & Accounts Office, Electricity, Water and Sanitation, Public Transport, Disaster Management and related services on production of valid Identity card.
- 3. Persons engaged for essential activities, including operation of industrial units in multiple shifts, movement of persons and goods on Andaman Trunk road, loading and unloading of essential cargo and travel of persons to their destinations after disembarking on production of valid travel tickets.
- 4. All private medical personnel such as Doctors, nursing staff, paramedical etc. and other hospitals services (such as hospitals, diagnostic centres, clinics, pharmacies, pharmaceutical companies and other medical & health services) on production of valid Identity cards. Pregnant women and patients availing medical services.

And Whereas, this order shall come in force in the South Andaman District **including the active Containment Zone** from the midnight of 10th April 2021 and shall be effective till the midnight of 30th April 2021 or until further order whichever is earlier.



And Whereas, in view of the emergent circumstances, this order is being issued ex-parte and is addressed to the public in general. This order shall be promulgated in the South Andaman District by announcement through publicity vans and affixing of copies thereof at notice boards of the Office of the District Magistrate/Sub-Divisional Magistrates/Executive Magistrates as well as prominent public places and publication in the newspapers having circulation in the district. Further, the Superintendent of Police/Sub-Divisional Magistrate/Executive Magistrates and all authorities concerned shall ensure strict compliance of this order and shall adequately inform and sensitize the field functionaries to note that these restrictions fundamentally relate to movement of people, but not to that of essential services.

Any disobedience of the above orders shall invite penal action u/s 188 of Indian Penal Code, 1860 and the relevant provisions of the Disaster Management Act, 2005 against the violator(s).

Given under my hand and seal of this Court on 09th April 2021.



Cla

(SUNEEL ANCHIPAKA, IAS) District Magistrate South Andaman District (No.1-1/DC/PA (Contemportation) ব্যয়িল এণ্ডব্যান জিলা South Andaman District

OFFICE ORDER BOOK

Copy to: -

- 1. Sr. PS to the Hon'ble Lt. Governor for the kind information of HLG.
- 2. Sr. PS to Chief Secretary, A & N Admn. for kind information.
- 3. Sr. PS to the DGP, A&N Police for kind information.
- 4. PS to Pr. Secretary(Rev.), A & N Admn. for kind information.
- 5. PS to Commr.-cum-Secretary(Health), A & N Admn. for kind information.
- 6. The Deputy Commissioner (N&M)/Nicobar for information.
- 7. The Superintendent of Police, SAD with the direction to ensure strict compliance of the order.
- 8. The Secretary (PBMC), for information and necessary action.
- 9. The SDM, South Andaman with the direction to ensure strict compliance of the order.
- 10. All HoDs for information and necessary action.
- 11. The Chief Editor, The Daily Telegrams for information and publishing in the newspaper
- 12. All India Radio, Port Blair for information and wide dissemination.
- 13. The Doordarshan Kendra, Port Blair for information and wide dissemination.

